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C.A.T. Bench, Jaipur

Date of Order	Orders
22.4.2002	Mr. Badvinder Singh - Counsel for petitioner Mr. R. G. Gupta - Counsel for respondents. This Contempt petition has been filed for the alleged disobedience of orders of this Tribunal dated 27.9.2000 in O.A. No. 283/96. Reply has been filed by the respondents. A copy of the Communication sent to the applicant in compliance of the orders of the Tribunal has also been brought on record, wherein the respondents have communicated that whenever, in future, any vacancy arises, the candidature of the applicant shall be considered keeping in view of the orders of this Tribunal. In view of the reply filed by the respondents, we find that the orders of the Tribunal has been substantially complied with and no case of Contempt has been made out. Therefore this Contempt petition is dismissed and notices are discharged. <i>Recd</i> <i>Rel on behalf of in R.G. Gupta A 22/4/02</i> <i>Measur</i> J. K. KAUSHIK JUDICIAL MEMBER <i>hups</i> A. P. NAGRATH ADMINISTRATIVE MEMBER